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APPELLANT

Date: 07/11/2025

(202) 07 NCLT CK 0004

National Company Law Tribunal, Mumbai Bench Court IV

Case No: IA-1979/2022 in C.P.(IB)/838(MB)/2021

Small Industries

Development Bank of India (SIDBI) (Through

Resolution Professional

Mr. Nethi Mallikarjuna

Setty

Vs

Akshay Kothari RESPONDENT

Date of Decision: July 26, 0202

Hon'ble Judges: Kishore Vemulapalli, Member (J); Manoj Kumar Dubey, Member (T)

Bench: Division Bench

Final Decision: Disposed Of

Judgement

- 1. PCA Ayush Rajani a/w Ms. Mitali Bhatt i/b AKR Advisors, Ld. Counsel for the Applicant present. None present for the Respondent.
- 2. IA-1979/2022 has been filed by the Applicant/main Petitioner seeking withdrawal of the C.P.(IB)/838(MB)/2021 on the ground that the Financial

Creditor has received the full and final payment from the Respondent.

- 3. In view of the full and final settlement between the parties, withdrawal of the Petition is allowed. Accordingly, IA-1979/2022 is disposed of and
- C.P.(IB)/838(MB)/2021 is dismissed as withdrawn. File to be consigned to records.